

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 1611 of 2010

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4/25.06.2020 It has been submitted that Mr. Kaushik Sarkhel, learned counsel for the petitioner, has been appointed as Government Advocate and, therefore, he cannot represent this petitioner in this criminal case. In that view, petitioner prays for some time.

Prayer is allowed.

List this case after three weeks.

(Ananda Sen, J)

Mukund/-